

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD.

Civil Misc. Contempt petition No. 78 of 2002.

In

Original Application No. 548 of 1996.

Allahabad, this the 13th day of November, 2002.

Hon'ble Mr. S Dayal, Member-A

Hon'ble Mr. A.K. Bhatnagar, Member-J.

Uma Shanker Singh,  
S/o T.B Singh,  
R/o Central Colony,  
Mughalsarai,  
District Chandauli.

.....Applicant.

(By Advocate : Sri S.K. Day/Sri S.K. Mishra)

Versus.

1. Sri A.K. Goel,  
D.R.M. E. Railway,  
Mughalsarai.
2. Sri R.K. Garg Asstt. Engineer, E. Railway  
Mughalsarai, District Chandauli.

.....Respondents.

(By Advocate : Sri D.C. Saxena).

ORDER (Oral)

HON'BLE MR. S DAYAL A.M.

This contempt petition has <sup>been</sup> filed for deliberate disobedience of direction contained in order dated 28.03.2001.

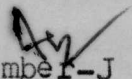
2. By order dated 28.03.2001, the respondents were

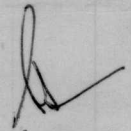
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directed to decide the pending representation of the applicant within 4 months by passing the detailed, speaking and reasoned order and to provide the benefits to the applicant as may be admissible under Rules and the circumstances of the matter.

3. The respondents has filed a counter reply, in which, it has been claimed that the order has been complied with. The annexures furnished by the applicant was examined and found to have been forged on account of which, it was decided <sup>that</sup> ~~the~~ applicant was not entitled to regularise on the post of Store Keeper. The representation was thus, disposed of. It was also mentioned that copies of certain Annexures mentioned in the order of the Tribunal were sought for, from the applicant but the applicant failed to supply the same.

4. In view of the submissions made in the counter affidavit. We find that the case for contempt is not made out, the contempt proceedings, <sup>are</sup> therefore, dropped and notices are discharged.

  
Member-J

  
Member-A

Manish/-